

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
1st Floor, WTC Building, FKCCI Complex, K. G. Road,  
BANGLORE-560009

**COURT-I**

**Service Tax Appeal No. 1956 of 2010**

*[Arising out of the Order-in-Original No.4/2010 (ST) dated 25.5.2010 passed by the Commissioner of Central Excise and Customs, Calicut.]*

**M/s. Malabar Gold Pvt. Ltd.**

III Floor, Malabar Gate,  
Ram Mohan Road,  
Calicut – 673 042.

**....Applicants**

**Vs.**

**The Commissioner of Central Excise and Customs**

Calicut Commissionerate,  
Calicut.

**....Respondents**

**Appearance:**

None

**....For Applicants**

**Vs.**

Mr. Neeraj Kumar,  
Superintendent (AR)

**.... For Respondents**

**CORAM:**

**Hon'ble MR. P. A. AUGUSTIAN, MEMBER (JUDICIAL)**  
**Hon'ble Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

**Date of Hearing: 03-07-2023**  
**Date of Decision: 03-07-2023**

**FINAL ORDER No.20638 of 2023**

**Per : AS PER BENCH**

None for the appellant. Appellants have submitted that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been

accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

*(Order dictated and pronounced in open court)*

**(P. A. AUGUSTIAN)  
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI  
MEMBER (TECHNICAL)**

RV